

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1260  
ANSWERED ON:08.08.2011  
CORPORATISATION OF MAJOR PORTS  
Lingam Shri P.

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government is considering a proposal to corporatise major ports in the country;
- (b) if so, the details thereof;
- (c) whether the harbour unions in the Ports have opposed this move; and
- (d) if so, the details thereof and Government's reaction thereto?

**Answer**

MINSITER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K.VASAN)

(a): Yes, Madam.

(b): There is a proposal for structural reorganisation of Major Port Trusts through Corporatisation. It envisages converting Major Port Trust into a company under the Companies Act, 1956.

(c): Yes, Madam.

(d): Recognised Trade Unions of all the ports have opposed the proposal. They feel that major ports do not require Corporatisation, but modernisation to make them perform efficiently. MPT Act needs to be amended to give them full operational/financial autonomy. The Government is of firm view that under the restrictive ambit of the MPT Act major ports have little flexibility of commercial operations and are ill equipped to operate in market oriented situation. After Corporatisation, the port will get converted into a Company and have a professional management which will have greater financial and operational autonomy.